

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2505
TO BE ANSWERED ON 31.07.2017**

RETRENCHMENT OF WORKERS

2505. SHRI SUNIL KUMAR SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that certain multinational companies are illegally terminating their employees in large scale without following due procedure under the law of the land;**
- (b) if so, the details thereof along with the reasons therefor; and**
- (c) the steps taken by the Government to protect the interests of the retrenched employees across the country?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): No, Madam. As per the information received from Chief Labour Commissioner (Central) & Labour Bureau, Shimla no such information is available with them.

(b): Does not arise in view of reply to part (a) of the question above.

(c): Interests of retrenched employees are protected under various provisions of Industrial Disputes Act, 1947, the implementation of which is ensured by issuing directions/instructions from time to time.
